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West Bengal Appropriation (Excess Expenditure, 1952-53, 1953-54 And 1954-55) Act, 1960

10 of 1960

[14 June 1960]

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West Bengal Appropriation (Excess Expenditure, 1952-53, 1953-54 And 1954-55) Act, 1960

10 of 1960

[14 June 1960]

PREAMBLE

An Act to regularise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the services and purposes of the year ending on the thirty-first day of March, 1953, the year ending on the thirty-first day of March, 1954 and the year ending on the thirty-first day of March, 1955.

It is hereby enacted in the Eleventh Year of the Republic of India, by the Legislature of West Bengal, as follows:-

1. For the Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary of the 10th May, 1960, Part 1VA, page 1147; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of that Assembly held on the 10th May, 1960; and for proceedings of the West Bengal Legislative Council, see the proceedings of the meeting of that Council held on

1. Short title :-

This Act may be called the West Bengal Appropriation (Excess Expenditure, 1952-53, 1953-54 and 1954-55) Act, 1960.

2. Issue of Rupees 35,71,181, Rs. 12,45,51, 746 and Rs. 4,50,57, 285, out of the Consolidated Fund of West Bengal respectively for the services and purposes of the year 1952-53, the year 1953-54 and the year 1954-55:

From and out of the Consolidated Fund of West Bengal:-

- (1) sums not exceeding those specified in column 3 of Schedule I amounting in the aggregate to the sum of rupees thirty- five lakhs, seventy-one thousand, one hundred and eighty- one, (2) sums not exceeding those specified in column 3 of Schedule II amounting in the aggregate to the sums of rupees twelve crores.
- II amounting in the aggregate to the sums of rupees twelve crores, forty-five lakhs, fifty-one thousand, seven hundred and forty-six, and
- (3) sums not exceeding those specified in column 3 of Schedule III amounting in the aggregate to the sum of rupees four crores, fifty lakhs, fifty-seven thousand two hundred and eighty-five, are authorized for payment and application towards defraying the several charges which were incurred during-
- (i) the year ending on the thirty-first day of March, 1953,
- (ii) the year ending on the thirty-first day of March, 1954, and
- (iii) the year ending on the thirty-first day of March, 1955, respectively in respect of the services and purposes specified in column 2 of each such Schedule and which were in excess of the amounts granted for the services and purposes of the respective year.

3. Appropriation :-

The sums authorized for payment and application from and out of the Consolidated Fund of West Bengal by this Act shall be deemed to have been respectively appropriated for the services and purposes expressed in Schedules I, II and III, inrelation to the year ending on the thirty-first day of March, 1953, the year ending on the thirty-first day of March, 1954 and the year ending on the thirty-first day of March, 1955.

SCHEDULE 1

SCHEDULE I (See sections 2 and 3)

1	2	3			
Grant	Services and purposes.	Sums not exceeding			
No.		Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.	
		Rs.	Rs.	Rs.	
4	9-Stamps	24,240		24,240	
11	22-Interest on Debt and other obligations.		4,77,639	4,77,639	
14	27-Administration of Justice.	27,411		27,411	
23	41-Veterinary	20,126		20,126	
28	47-Miscellaneous Departments		170	170	
41	Public Debt		30,21,595	30,21,595	
	Grand Total	71,777	34,99,404	35,71,181	

SCHEDULE 2

SCHEDULE II

SCHEDULE II (See sections 2 and 3)

1	2	3			
Grant	Services and	Sums not exceeding			
No.	purposes.	Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.	
		Rs.	Rs.	Rs.	
1	4-Taxes on income other than Corporation Tax.	457		457	
3	8-State Excise Duties.		170	170	
9	17-Interest on Works for which Capital Accounts are kept.		72,269	72,269	
11	22-Interest on Debt		7.94.527	7.94.527	

			.,,	.,,
14	and other obligations 27-Administration of Justice.	2,07,118		2,07,118
34	54B-Privy Purses and Allowances of Indian Rulers.	1,368		1,368
40	63-Extraordinary charges in India		376	376
44	XLVIA-Receipts from Road and Water Transport Schemes- Working Expenses.	3,12,525		3,12,525
45	85A-Capital Outlay on Schemes of State Trading.	3,33,30,104	1,972	3,33,32,076
46	Public Debt		8,98,30,860	8,98,30,860
	Grand Total	3,38,51,572	9,07,00,174	12,45,51,746

SCHEDULE 3 SCHEDULE III

SCHEDULE III (See sections 2 and 3)

1	2 Services and purposes.	3 Sums not exceeding			
Grant					
No.		Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.	
		Rs.	Rs.	Rs.	
4	9-Stamps	440		440	
5	10-Forest		35	35	
6	11-Registration	23,532		23,532	
17	30-Ports and Pilotage	34,764		34,764	
20	38-Medical		10,490	10,490	
31	47-Miscellaneous Departments-Fire Services.	47,228		47,228	
42	57-Miscellaneous- Expenditure on displaced persons.	23,79,506		23,79,506	
	82-Capital Accounts of Other State Works	17,06,438		17,06,438	

	Grand Total	4,49,39,543	1,17,742	4,50,57,285
49	85A-Capital Outlay on State Schemes of Government Trading.	4,05,21,617		4,05,21,617
48	XLVIA-Receipts from Road and Water Transport Schemes- Working Expenses.		1,04,055	1,04,055
44	63-Extraordinary charges in India		3,162	3,162
	outside the Revenue Account- Expenditure on displaced persons Loans and Advances by State Government-Loans and Advances to displaced persons. Total-Grant No. 42	2,20,018 43,05,962		2,20,018